

**IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA 'C' BENCH, KOLKATA**

**BEFORE SHRI MANISH BORAD, HON'BLE ACCOUNTANT MEMBER  
AND SHRI SONJOY SARMA, HON'BLE JUDICIAL MEMBER**

**ITA No.1369/Kol/2018  
Assessment Year: 2014-15**

M/s. Mangilal Bhutoria (HUF)  11, Clive Row, Kolkata- 700001.  <b>PAN: AAEHM 9888C</b>	Vs.	ITO, Ward-35(4), Kolkata
(Appellant)		(Respondent)

**Present for:**

Assessee by : Shri Chirag Desai, ACA

Revenue by : Shri Vijay Kumar, Addl. CIT

Date of Hearing : 10.04.2023

Date of Pronouncement : 10.04.2023

**ORDER**

**PER SONJOY SARMA, JM:**

This appeal filed by the assessee is directed against the order of Id. Commissioner of Income Tax (Appeals)-10, Kolkata dated 28.02.2018.

2. In this case, the Authorised Representative of the assessee has moved an application informing us that the appeal has been settled under the Direct Tax Vivad Se Vishwas Act, 2020. The assessee has duly filed the copy of the certificate in Form 5 for full and final settlement of tax arrear under section 5(2) read with section 6 of the Direct Tax Vivad Se Vishwas Act, 2020.

3. Per contra, the ld. DR did not have any objection in this regard.

4. Keeping in view these facts and circumstances of the case including especially the fact that the assessee has duly complied with the necessary requirements under Vivad Se Vishwas Scheme, 2020, the permission as sought by the assessee is granted and the appeal of the assessee is dismissed as withdrawn.

**5. In the result, the appeal of the assessee is dismissed as withdrawn.**

**Order pronounced in the open court on 10.04.2023**

**Sd/-  
(MANISH BORAD)  
ACCOUNTANT MEMBER**

**Sd/-  
(SONJOY SARMA)  
JUDICIAL MEMBER**

Kolkata, Dated: 10.04.2023  
Biswajit, Sr. P.S.

Copy to:

1. The Appellant: M/s. Mangilal Bhutoria (HUF)
2. The Respondent: ITO, Ward-35(4), Kolkata
3. The CIT,
4. The CIT (A)
5. The DR

//True Copy//

By Order

Assistant Registrar  
ITAT, Kolkata Benches, Kolkata